

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 827 of 2020

IN THE MATTER OF:

**Ome Prakash Verma
(Suspended Director of Neesa Leisure Ltd.)**

...Appellant

Versus

Amit Jain (RP of Neesa Leisure Ltd.) & Anr.

...Respondents

Present:

For Appellant: Mr. Jaitegan Singh Khurana, Advocate.

For Respondents: Mr. Sumant Batra, Mr. Satendra K. Rai and Ms. Niharika Sharma, Advocates with Mr. Amit Jain for R-1.

Mr. Dinkar Singh and Mr. S. Rohit Singh, Advocates for R-2.

ORDER

(Through Virtual Mode)

28.01.2021: Pleading are not completed. Learned counsel for Respondent No. 2 seeks and is granted extension of time by one week to file reply affidavit failing which right to file the same shall be closed without reference to the Bench. Shri Jaitegan Singh Khurana, Advocate appearing on behalf of the Appellant seeks and is granted three weeks' time to file rejoinder. Written submissions may also be filed by the Appellant as also by Respondent No. 2 within the same time.

List the appeal 'for admission (after notice)' on **3rd March, 2021**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**